

REPORTS OF O.N.G.C. AND HYDROCARBONS INDIA PVT., LTD., SYNTHETIC RUBBER (Price Control) ORDERS AND NOTIFICATIONS THEREUNDER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN): I beg to lay on the Table—

- (1) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1968-69 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy of the Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the year 1968 together with the Audited Accounts.
- (3) A copy of the Review by the Government on the Reports mentioned at (1) and (2) above. [Placed in Library. See No. LT- 4103/70].
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Synthetic Rubber (Price Control) Order, 1969, published in Notification No. S.O. 4922 in Gazette of India dated the 16th December, 1969.
  - (ii) The Synthetic Rubber (Price Control) Amendment Order, 1970, published in Notification No. S.O. 1094 in Gazette of India dated the 16th March, 1970.

[Placed in Library. See No. LT-4104/70].

- (5) A copy each of the following Notifications issued under the Synthetic Rubber (Price Control) Order, 1969:—
  - (i) S. O. 4923 published in Gazette of India dated the 16th December, 1969 fixing the sale prices of synthetic rubber.
  - (ii) S. O. 4924 published in Gazette of India dated the 16th December, 1969.

(iii) S. O. 1092 published in Gazette of India dated the 16th March, 1970 making certain amendment to Notification No. S. O. 4923 dated the 16th December, 1969.

(iv) S. O. 1093 published in Gazette of India dated the 16th March, 1970.

(v) S. O. 2669 published in Gazette of India dated the 4th August, 1970.

[Placed in Library. See No. LT-4105/70].

(6) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (4) and (5) above. [Placed in Library. See No. LT-4106/70.]

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (1) The Mineral Concession (Amendment) Rules, 1970, published in Notification No. G.S.R. 1116 in Gazette of India dated the 1st August, 1970.
- (2) The Mineral Concession (Second Amendment) Rules, 1970, published in Notification No. G.S.R. 1117 in Gazette of India dated the 1st August, 1970. [Placed in Library. See No. LT-4107/70].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, CUSTOMS ACT AND CENTRAL EXCISE AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the table:

- (1) A copy of Notification No. G.S.R. 1153 (Hindi and English versions) published in Gazette of India dated the 5th August, 1970 issued under the

Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4108/70].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1142 published in Gazette of India, dated the 8th August, 1970.

(ii) G.S.R. 1143 published in Gazette of India dated the 8th August, 1970.

(iii) G.S.R. 1177 published in Gazette of India dated the 12th August, 1970 together with an explanatory memorandum.

(iv) G.S.R. 1178 published in Gazette of India dated the 14th August, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT-4109/70].

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1092 in Gazette of India dated the 25th July, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules 1970, published in Notification No. G.S.R. 1093 in Gazette of India dated the 25th July, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1094 in Gazette of India dated the 25th July, 1970.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1970, published in Notification No. G.S.R. 1139 in Gazette of India dated the 8th August, 1970.

(v) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1970, published in Notification No. G.S.R. 1140 in Gazette of India dated the 8th August, 1970.

(vi) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1141 in Gazette of India dated the 8th August, 1970.

(vii) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1175 in Gazette of India dated the 15th August, 1970.

[Placed in Library. See No. LT-4110/70].

### 12.37 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1970, which has been passed by the Rajya Sabha, at its sitting held on the 25th August, 1970."

#### INDIAN TELEGRAPH (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Indian Telegraph (Amendment) Bill, 1970, as passed by Rajya Sabha,